

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 24th December, 2020

SO-394, Whereas, on 24-3-2020, Police received reliable information that a local terrorist of LeT outfit namely Saleem Parray, alongwith some foreign terrorists namely Hyder, Talha, Hamza, Abu Ismail @ Muslim and accompanied with some other unknown terrorists of JeM and HM outfit equipped with illegal arms/ ammunition were in preparation to carry out attacks on Police/Security Forces in the area of Bandipora under jurisdiction of P/S Hajin; and

2. Whereas, a Case FIR No. 09/2020 U/S 13,18,19,20,23,39 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Hajin and investigation was set into motion; and

3. Whereas, during course of investigation two accused persons namely Mudasir Ahmad Khawaja S/O Gulzar Ahmad R/O Yarbelpora Sodnara and Ab. Qayoom Margoo S/O Ab. Khaliq R/O Yarbelpora Sodnara were arrested in connection with the case. The accused disclosed that they were working as associates with the LeT terrorists and were providing food/shelter to the active LeT terrorists in the area; and

4. Whereas, the accused persons further disclosed that they were transporting illegal arms/ammunition to the terrorists active in

Hajin and its adjacent areas to carry out the attacks on the Police/Security Forces. Consequent to their disclosure, Police recovered 01 Hand Grenade, 01 AK47 Magazine, 25 AK rounds, 01 matrix sheet & 01 UBGL thrower; and

5. Whereas, during further investigation both the accused persons disclosed that one Ishfaq Ahmad Dar @ Ishi Jung S/O Ab. Raheem R/O SK Bala was also, working as OGW with the terrorists of LeT outfit. Subsequently, the accused Ishfaq Ahmad Dar was arrested in the case and he disclosed that he was facilitating the food and shelter to the terrorists besides transporting the arms/ammunition to the terrorists active in Hajin & other adjacent locations. Consequent to his disclosure one Hand grenade was recovered from his residential house; and

6. Whereas, during investigation, seizure memo of recovered arms/ammunition was prepared and statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

7. Whereas, during investigation it was revealed that the accused persons were working as OGWs for the LeT terrorists active in the area and were providing logistic support besides transportation facilities to the terrorists and were voluntarily harbouring the terrorists of LeT outfit including the foreign terrorists; and

8. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating

officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under section(s) as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of accused	Offence
1	Mudasir Ahamd Khawaja S/O Gulzar Ahmad R/O Yarbelpora Sodnara.	13,18,19,23,39 ULA (P) Act
2	Ab. Qayoom Margoo S/O Ab. Khaliq R/O Yarbelpora Sodnara.	
3	Ishfaq Ahmad Dar S/O Ab. Raheem Dar R/O Sader Kote Bala.	
4	Mohammad Saleem Paray @ Bila Battery S/O Gh. Mohammad R/O Parray Mohalla Hajin	18,20,23 ULA (P) Act
5	Hyder (Foreigner)	
6	Talha (Foreigner)	
7	Hamza (Foreigner)	
8	Abu Ismail (Foreigner)	
9	Muslim (Foreigner)	

9. Whereas, the accused figuring from S.No. 04 to 09 above are absconding and proceedings U/S 299 Cr.PC have been initiated against them; and

10. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

11. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,18,19,20,23,39 ULA (P) Act, in the case FIR No. 09/2020 of Police Station Hajin.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government
Home Department.

Dated: 24-12-2020

No:-Home/Pros/195/S/2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to Government
Home Department.